

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

O.A. No. 4213/2017
M.A. No. 4398/2017

New Delhi, this the 30th day of November, 2017

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MS. NITA CHOWDHURY, MEMBER (A)**

1. Naresh Chand,
S/o Late Shri Kishan Chand,
P.A./PRI(P), Rajendra Nagar Post Office,
R/o D-2/57, West Johripur,
Delhi-94.
2. Prabhu Nath Prasad,
S/o Shri Mahendra Prasad,
P.A., IPHO, New Delhi-110002
R/o HPT-86, Sarojini Nagar,
New Delhi. .. Applicants

(By Advocate : Shri Shoeb Shakeel with Shri A.A. Ansari)

Versus

1. Union of India,
Rep. by its Secretary,
Department of Personnel and Training,
North Block, New Delhi.
2. The Secretary,
Department of Posts,
Ministry of Communication,
Dak Bhavan, New Delhi.
3. The Senior Supdt. of Post Offices,
New Delhi Central Division,
Meghdoot Bhawan, New Delhi. .. Respondents

(By Advocate : Shri R.K. Jain)

ORDER (ORAL)**By Mr. V. Ajay Kumar, Member (J)**

Heard Shri Shoeb Shakeel, learned counsel for the applicant and Shri R.K. Jain, learned counsel who appeared on behalf of the respondents on receipt of advance notice.

2. MA 4398/2017 filed for joining together is allowed.
3. It is submitted that the respondents vide the impugned Corrigendum Annexure A-1, dated 09.10.2017, have withdrawn certain benefits granted earlier to the applicants.
4. The learned counsel for the applicants submits that the action of the respondents is against various decisions of the Hon'ble Apex Court, which are enclosed as annexures to the O.A.
5. However, it is seen that no representation is made by the applicants against the impugned order till date.
6. In the circumstances, the O.A. is disposed of at the admission stage itself, without going into the other merits of the case, by permitting the applicants to make appropriate representation ventilating their grievances and also by enclosing the various documents on which they are placing reliance in respect of their

claim, within two weeks from the date of receipt of a copy of this order and on receipt of such a representation from the applicants, the respondents shall consider the same and pass an appropriate speaking and reasoned order within 90 days therefrom. Till then, the respondents shall not give effect to the impugned Annexure A-1 dated 09.10.2017, if not given till date. No order as to costs.

Order by **DASTI.**

Let a copy of the O.A. be enclosed to this order.

(Nita Chowdhury)
Member (A)

(V. Ajay Kumar)
Member (J)

/Jyoti /